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B
O.A.302/86

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman
Hon'ble Mr. P. M. Joshi .. Judicial Member

5.9.'86

The learned advocate for the respondent has taken the plea that he is not in a position to make the payment by Money Order or or by Cheque as the Government servant is suspended. In view of the statement made, it is directed that the Department should make the payment by to the applicant ~~what ever~~ mean, either by Money Order or by Cheque. Issue notice on the respondent to reply within 30 days. The case is adjourned to 15th October, '86 for final hearing.

Trivedi
(P.H. Trivedi)
V.C.

Joshi
(P.M. Joshi)
J.M.

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O.A.302/86

CORAM : Hon'ble Mr. P.H. Trivedi .. Vice Chairman
Hon'ble Mr. P.M. Joshi .. Judicial Member.

15/10/86

The learned advocate Mr. Oza on behalf of Mr. B.R. Bhatt appears and states that the applicant has already received the dues and no cause survives. Mr. J.D. Ajmera for the respondent is present. The case is disposed of as withdrawn.

P.H. Trivedi
(P.H. Trivedi)
Vice Chairman

P.M. Joshi
(P.M. Joshi)
Judicial Member.